

MADHYA PRADESH STATE JUDICIAL ACADEMY

INTERACTIVE SESSION ON –
KEY ISSUES RELATING TO CASES OF DISHONOUR OF CHEQUE UNDER THE
NEGOTIABLE INSTRUMENTS ACT, 1881
(Through online and other modes of telecommunication)

DATE: 27th March, 2021 (MPSJA)

PROGRAMME

SESSIONS	TIME	TOPICS
I	10.30 a.m. to 10.40 a.m.	Inaugural session & overview of the Programme By: Director, MPSJA
II	10.40 a.m. to 12.00 noon	Discussion on – <ul style="list-style-type: none">• Pre-trial proceeding & cognizance• Issuance of process and ensuring its compliance• Guidelines issued by Hon'ble the High Court of Madhya Pradesh & Model Procedure By: Shri Dharendra Singh, Faculty Member (Sr.), MPSJA & Shri Jayant Sharma, Faculty Member (Jr.), MPSJA
TEA BREAK (12.00 noon to 12.30 p.m.)		
III	12.30 p.m. to 2.00 p.m.	Discussion on – <ul style="list-style-type: none">• Liability of Company and firm• Speedy disposal of interim applications during trial (i.e. Sections 91 & 319 Cr. P. C. and Section 45 Evidence Act)• Compounding and Settlement under the Act By: Shri Dharendra Singh, Faculty Member (Sr.), MPSJA & Shri Jayant Sharma, Faculty Member (Jr.), MPSJA
LUNCH BREAK (2.00 pm to 2.45 p.m.)		
IV	2.45 p.m. to 3.45 p.m.	Discussion on – <ul style="list-style-type: none">• Introduction to the newly inserted Section 143-A of the Act• Issues relating to sentencing & determination of just compensation• Procedure relating to recovery of fine and interim & final compensation By: Shri Tajinder Singh Ajmani, O.S.D., MPSJA
V	3.45 p.m. onwards	Queries relating to the sessions By: Officers of the Academy

Note: The Time Table is subject to change as per exigencies.

DIRECTOR